

OA 1712/94, OA 1757/94, OA 1507/94,
OA 1463/94, OA 251/93, OA 1733/93,
OA 1292/94 and O.A. 10/95

26/12/97

Hon. Mr. S. Dayal, AM.

Hon. Mr. D.V.R.S.G. Dattatreya, JM

None for the applicant in all the O.A.s.

Sri N.P. Singh, proxy-counsel to Sri J.N. Tiwari,
~~Counsel for the respondents~~ and ~~as~~ as counsel
for the respondents in O.A. No. 1507/94 and
O.A. No. 251/93 out of the bunch of 8 cases, is
present. The ~~order~~^{order} sheet shows that the
learned Counsel for the applicants have not
been present or have not filed responses
for considerable period of time. Under these
circumstances, the O.A. No. 1712/94, OA. 1757/94,
OA. 1507/94, OA 1463/94, OA 251/93, OA 1733/93,
OA 1292/94 and O.A. 10/95 are dismissed
in default and for non-prosecution.

JM.

AM.

(a)